

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL****EASTERN ZONE BENCH, KOLKATA****ORIGINAL APPLICATION NO -19 OF 2019****IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board &amp; others

---

Respondents

**INDEX**

<b>SL NO</b>	<b>DESCRIPTION OF DOCCUMENT</b>	<b>PAGE NO</b>
<b>1</b>	<b>SUPLIMENTARY AFFIDAVIT ON BEHALF OF APPLICANT</b>	<b>1-7</b>
<b>2</b>	Copy of the SPCB letter dated 6/04/2024 as ANNEXURE-1	<b>8-10</b>
<b>3</b>	Copy of photographs dated 19/03/2024 and 9/10/2024 as ANNEXURE-2	<b>11-12</b>
<b>4</b>	Copy of the MOEF&CC notice dated 04/03/2024 is here unto annexed as <b>Annexure-3</b>	<b>13-16</b>
<b>5</b>	Proof of Service	<b>17</b>

DATE: 22/04/2024

SANKAR PRASAD PANI



ADVOCATE,

Plot No 2132/4814, NageswarTangi, Bhubaneswar 751002, [sankarprasadpani@gmail.com](mailto:sankarprasadpani@gmail.com)

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO -19 OF 2019**

**IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board,

& others

---

Respondents

**SUPPLIMENTARY AFFIDAVIT**

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years At/PO/PS Jakhapura, Dist - Jajpur , Odisha, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organisation in the above mentioned Application. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this Supplementary Affidavit.
2. That SPCB proceedings dated 06.04.2024 pursuant to personal hearing of respondent company on 21/03/2024 records continuing non-compliance of M/s. Visa Steel Ltd. The non-compliances are listed as follows
  - I. The Ambient air quality recorded 138 and 142 ug/ m<sup>2</sup> which exceeded the prescribed standard 100 ug/m<sup>2</sup> and one of the reason is due to fugitive emission while unloading of ash from

silo onto trucks and the unit has **sought more time of six months** for rectification of nozzles of ash silo.

- II. The unit has placed work order for installation of **Surface Runoff Treatment System (SRTS) of capacity 2000 m<sup>3</sup>/day to treat the runoff water from the entire plant as an additional measure by 15<sup>th</sup> July 2024. Needless to state that this non-compliance is continuing since 2019.**
- III. Installation of new Reverse Osmosis (RO) plant for further utilization of accumulated rainwater from the Rainwater harvesting pond. The unit has an existing Reverse Osmosis (RO) plant of capacity 1000 m<sup>3</sup>/day. They have intimated that they have placed work order for Installation of **additional RO plant of capacity 1000 m<sup>3</sup>/day which will be installed by 31 May, 2024**
- IV. **Increasing the diameter of the pipe provided for discharge of the treated surface runoff to outside.** The unit has placed work order for enhancement of existing pipe diameter for discharge of the treated surface runoff to outside. They have intimated to complete the installation of the said pipeline by **30 April, 2024.**
- V. Explore possibilities for transfer of seepage water and rainwater from the reservoir for utilization by neighboring industries. They have discussed with TATA Steel Ltd, but they were denied as TATA Steel Ltd.'s water requirement are met with river water and they have installed common effluent treatment. They have stopped the discharge of seepage water outlet within the plant area.
- VI. Concreting of the road near material gate. The unit has provided continuous water sprinkling through dedicated water tankers for

suppression of fugitive dust emission and intimated to concrete the road near material gate by **31 March, 2025**.

- VII. Concreting of the approach road near material gate area and Slag breaking area of FAP-II. The unit has provided continuous water sprinkling through dedicated water tankers for suppression of fugitive dust emission and intimated to complete concreting of the approach road near material gate area and Slag breaking area of FAP-II by 31 October, 2024.
- VIII. Installation of a new sensor based mechanical wheel washing system near the plant exit gate with adequate treatment and recycling facility for the wheel washing system. They have completed installation of a new sensor based mechanized Wheel Washing System at Main Exit Gate which will be commissioned by **10th April, 2024**.
- IX. The unit has not painted the factory sheds. They have been instructed to carry out painting of the factory sheds **within 3 months**.
3. After detail deliberation the following decision were taken as follows
- I. The unit shall complete the installation of a new Surface Runoff Treatment System (SRTS) of capacity 2000 m<sup>3</sup>/day to treat surface runoff generated from the whole plant area during heavy rain by **15th July, 2024**.)
- II. The unit that complete the installation of new Reverse Osmosis (RO) plant of capacity 1000 m<sup>3</sup>/day for further utilization of accumulated rainwater from the Rainwater harvesting pond by 31 May, 2024.
- III. The unit shall complete the enhancement of existing pipe diameter for discharge of the treated surface runoff to outside by 30th April, 2024.

IV. The unit shall complete the concreting of the road near material gate by 31 March, 2025.

V. The unit should complete the concreting of the approach road near material gate area and Slag breaking area of FAP- by **31 October, 2024.**

VI. The unit shall complete the installation of a new sensor based mechanical wheel washing system near the plant exit gate with adequate treatment and recycling facility for the wheel washing system by **10th April, 2024.**

VII. The unit shall complete painting of the factory sheds within 3 months. Regional Officer, SPC Board, Kalinganagar will verify the compliance made by the unit

Copy of the SPCB proceeding dated **6/04/2024** is **annexed here with as ANNEXURE-1**

4. That though the proceedings states that they have stopped the discharge of seepage water outlet within the plant area, **the same is not true considering the fresh photographs of 19/03/2024 and 9/04/2024 suggesting continuous discharge of water from the factory premises belies the claim made in the proceeding. Copy of Photographs dated 19/03/2024 and 9/04/2024 is annexed here with as ANNEXURE-2**
5. That taking account of the continuing non compliance/ violation the MOEF&CC has inspected the unit and there after issued a detailed show cause notice dated 04/03/2024, this further substantiates the case of the applicant that the respondent industry is in continues violation of the environmental norms, Environmental conditions for which the unit

is liable to pay Environmental compensation as well as the regulatory authorities needs to start prosecution against the erring unit.

Copy of the MOEF&CC notice dated 04/03/2024 is here unto annexed as **Annexure-3**

6. That the aforesaid paragraphs confirms continuous non-compliance and for this the environment compensation need to be computed and prosecution under Water Act 1974 and EP act 1986 need to be initiated against the erring industry.

APPLICANT THROUGH

A handwritten signature in black ink that reads "Spami". The signature is written in a cursive style and is underlined with a single horizontal stroke.

ADVOCATE

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION NO -19 OF 2019**

**IN THE MATTER OF:**

Kalinga Nagar Paribesh Surakhya Samiti - -- Applicant

Verses

Member Secretary, Odisha State Pollution Control Board,  
& others --- Respondents

**AFFIDAVIT** 22 APR 2024

I, Aswini Kumar Dhal S/o Amulya Kumar Dhal aged about 39 years At/PO/PS Jakhapura, Dist - Jajpur, Odisha, do hereby solemnly affirm and declare as under:

1. That I am the President of the Applicant Organisation in the abovementioned Application
2. I am fully conversant with the facts and circumstances of the case and therefore competent to swear this Supplementary Affidavit.



KALINGANAGAR P.  
SURAKSHYA SAMITI  
*Aswini Kumar Dhal*  
DEPONENT  
Authorised Signatory

**VERIFICATION**

I, verify that the contents of the Affidavit are true and correct to the best of my knowledge and belief and nothing material has been concealed therefrom. Verified at Bhubaneswar on 22 APR 2024

Authorised Signatory

IDENTIFIED BY  
*Adv. S.P. Jant*  
ADVOCATE, BHUBANESWAR  
*Adv.*

The above named deponent(s) being identified by *S.P. Jant*  
Advocate, Bhubaneswar  
Appears before me on 22 APR 2024  
at ..... A.M./P.M. States  
on oath the contents of the affidavit  
are true to the best of his/her/their  
knowledge and belief

Deponent(s) Notary, Bhubaneswar

VERIFICANT  
SURAKSHYA SAMITI  
KALINGANAGAR PARIBESA

KALINGANAGAR PARIBESA  
SURAKSHYA SAMITI  
**JANMEJAYA RAUTRAY**  
NOTARY, GOVT. OF ODISHA  
BHUBANESWAR  
REGD. NO-ON-86/2012  
Mob. No. - 9837121273

*Aswini Kumar Dhal*  
Authorised Signatory



**STATE POLLUTION CONTROL BOARD, ODISHA**  
 [DEPT. OF FOREST ENVIRONMENT & CLIMATE CHANGE, GOVT. OF ODISHA]  
 Paribesh Bhawan, A/118, Nilakantha nagar, Unit-VIII,  
 Bhubaneswar 751012

No 5413 /IND-I-CON-5008

Dt 06.04.2024

**PROCEEDINGS OF THE PERSONAL HEARING HELD ON 21.03.2024 AT 05.30 PM IN RESPECT OF M/S. VISA STEEL LTD., AT- KALINGA NAGAR INDUSTRIAL COMPLEX, JAKHAPURA, DIST – JAJPUR IN THE CONFERENCE HALL OF STATE POLLUTION CONTROL BOARD, ODISHA, BHUBANESWAR.**

List of Board officials and representative of the industry attended the meeting are annexed as per **Annexure-I**.

M/s. Visa Steel Ltd., At- Kalinga Nagar Industrial Complex, Jakhapura, Dist – Jajpur has obtained Consent to Operate valid up to 31.03.2025 for operation of Captive Power Plant (CPP): 75MW (50 MW WHRB+25 MW CFBC), Ferro Chrome plant (FAP Unit-1 &2): 5x16.5 MVA (1.50.000 TPA). Recovered ferro chrome (Metal recovery plant-2 of capacity 30 TPH) - 27 TPD. Recovered Ferro chrome (Harsco metal recovery plant 40 TPH) - 20TPD. A direction was issued to the unit vide Board's letter no. 14722 dtd. 18.09.2023 based on inspection conducted by the officials of Head Office, Bhubaneswar & Regional Office, Kalinganagar on dtd. 08.09.2023. The unit has submitted the compliance status w.r.t to the points raised in direction & the Officials of RO, SPC Board, Kalinganagar have inspected the unit on 29.01.2024 & 30.01.2024. From the Inspection report, it is observed that the unit has complied the lapses partly and requested timeline for remaining jobs.

In view of the above, the unit was called for a personal hearing on 21.03.2024 at 05:30 PM to give presentation on compliance to lapses observed during inspection. Initiating the discussion, the Member Secretary, SPC Board insisted the unit to present compliance status w.r.t issues raised in direction and non-compliances observed during the inspection. The representative of the unit intimated the compliance status as follows:

Sl. N o.	Non-compliances observed during the Inspection	Compliance made by the unit
a.	The result of Ambient Air Quality monitoring conducted Main gate adjacent to EQMS, at the boundary near office building of FAP complex-II & at the boundary near WTP adjacent to CAAQMS-02 shows PM <sub>10</sub> concentration as as 138 µg/m <sup>3</sup> , 126 µg/m <sup>3</sup> & 142 µg/m <sup>3</sup> which <b>exceeded the prescribed standard</b> of 100 µg/m <sup>3</sup> .	<p>The result of PM<sub>10</sub> concentration in Ambient Air Quality monitoring exceeded due to:</p> <ul style="list-style-type: none"> <li>• Road construction carried out by IDCO.</li> <li>• Civil activities at nearby area.</li> <li>• Fugitive emission while unloading of ash from Silo onto trucks.</li> </ul> <p>They have provided water tankers for suppression of fugitive dust and replaced the nozzles of Ash Silo and it will be complied <b>within 6 months</b>.</p>

	Issues raised in Direction	
b.	Installation of a new Surface Runoff Treatment System (SRTS) of adequate capacity as an additional measure to treat surface runoff generated from the whole plant area during heavy rain.	The unit has placed work order for installation of 2000 m <sup>3</sup> /day of Surface Runoff Treatment System. They have intimated to complete the installation of SRSTS by <b>15<sup>th</sup> July, 2024.</b>
c.	Installation of new Reverse Osmosis (RO) plant for further utilization of accumulated rainwater from the Rainwater harvesting pond.	The unit has an existing Reverse Osmosis (RO) plant of capacity 1000 m <sup>3</sup> /day. They have intimated that they have placed work order for installation of additional RO plant of capacity 1000 m <sup>3</sup> /day which will be installed by <b>31<sup>st</sup> May, 2024.</b>
d.	Increasing the diameter of the pipe provided for discharge of the treated surface runoff to outside.	The unit has placed work order for enhancement of existing pipe diameter for discharge of the treated surface runoff to outside. They have intimated to complete the installation of the said pipeline by <b>30<sup>th</sup> April, 2024.</b>
e.	Explore possibilities for transfer of seepage water and rainwater from the reservoir for utilization by neighboring industries.	They have discussed with TATA Steel Ltd. but they were denied as TATA Steel Ltd.'s water requirement are met with river water and they have installed common effluent treatment. They have stopped the discharge of seepage water outlet within the plant area.
f.	Concreting of the road near material gate.	The unit has provided continuous water sprinkling through dedicated water tankers for suppression of fugitive dust emission and intimated to concrete the road near material gate by <b>31<sup>st</sup> March, 2025.</b>
g.	Concreting of the approach road near material gate area and Slag breaking area of FAP-II.	The unit has provided continuous water sprinkling through dedicated water tankers for suppression of fugitive dust emission and intimated to complete concreting of the approach road near material gate area and Slag breaking area of FAP-II by <b>31<sup>st</sup> October, 2024.</b>
h.	Augmentation of Existing wheel washing facility to a sensor based mechanized system and relocated to main approach road and make arrangements so that no vehicle shall bypass the mechanical wheel washing system before exit.	The unit has intimated that they discontinued the operation of existing wheel washing system as they have installed new sensor based mechanized Wheel Washing System.
i.	Installation of a new sensor based mechanical wheel washing system near the plant exit gate with adequate treatment and recycling facility for the wheel washing system	They have completed installation of a new sensor based mechanized Wheel Washing System at Main Exit Gate which will be commissioned by <b>10<sup>th</sup> April, 2024.</b>

- The unit has not painted the factory sheds. They have been instructed to carry out painting of the factory sheds within 3 months.

**After detail deliberation the following decision were taken:**

- 1) The unit shall complete the installation of a new Surface Runoff Treatment System (SRTS) of capacity 2000 m<sup>3</sup>/day to treat surface runoff generated from the whole plant area during heavy rain by **15<sup>th</sup> July, 2024.**
- 2) The unit shall complete the installation of new Reverse Osmosis (RO) plant of capacity 1000 m<sup>3</sup>/day for further utilization of accumulated rainwater from the Rainwater harvesting pond by **31<sup>st</sup> May, 2024.**
- 3) The unit shall complete the enhancement of existing pipe diameter for discharge of the treated surface runoff to outside by **30<sup>th</sup> April, 2024.**
- 4) The unit shall complete the concreting of the road near material gate by **31<sup>st</sup> March, 2025.**
- 5) The unit shall complete the concreting of the approach road near material gate area and Slag breaking area of FAP-II by **31<sup>st</sup> October, 2024.**
- 6) The unit shall complete the installation of a new sensor based mechanical wheel washing system near the plant exit gate with adequate treatment and recycling facility for the wheel washing system by **10<sup>th</sup> April, 2024.**
- 7) The unit shall complete painting of the factory sheds **within 3 months.**
- 8) Regional Officer, SPC Board, Kalinganagar will verify the compliance made by the unit w.r.t issues raised in the direction and submit report to this office.

The meeting was ended with thanks to the chair.

Encl: as above

Approved

  
MEMBER SECRETARY

Memo No. 5414 /Dt. 06.04.2024 By Email:

Copy forwarded to The Director, M/s. Visa Steel Ltd., At- Kalinga Nagar Industrial Complex, Jakhapura, Jajpur – 755026 for information and compliance.

  
CHIEF ENV. ENGINEER

Memo No. 5415 /Dt. 06.04.2024 By Email:

Copy forwarded to the Regional Officer, SPC Board, Kalinganagar for information. He is requested to inspect the unit and verify the compliance made by the unit and furnish report to this office.

  
CHIEF ENV. ENGINEER



PHOTOGRAPH DATED 09/04/2024 WHICH SHOWS THAT THE UNIT IS DISCHARGING WATER FROM THE FACTORY PREMISES.



PHOTOGRAPH DATED 19/03/2024 WHICH SHOWS THAT THE UNIT IS DISCHARGING WATER FROM THE FACTORY PREMISES.



Speed Post/Online

F. No. IA-Z-12011/22/2022-IA-I

Government of India

Ministry of Environment, Forest and Climate Change  
(Compliance & Monitoring Division-IA Division)

\*\*\*\*\*

Indira Paryavaran Bhavan  
Jor Bagh Road, Aliganj  
New Delhi-110 003

Email: moefcc-monitoring@gov.in

Dated: 4<sup>th</sup> March, 2024

**Sub: Show Cause Notice under Section 5 of Environment (Protection) Act, 1986 for Non- Compliances observed with respect to the project "Integrated Steel Plant and Captive Power Plant at Kalinganagar Industrial Complex by M/s VISA Steel Ltd." -reg.**

- Ref:**
- i. Ministry's EC letter No F. No . J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021
  - ii. RO, Bhubaneshwar Monitoring report No. 101-255/EPE/274 dated 27.03.2023
  - iii. ATR by PP vide letter dated 26.04.2023
  - iv. RO, Bhubaneshwar ATR review report no.101-255/2022/EPE dated 15.01.2024

WHEREAS, Environmental Clearance (EC) was granted to M/s VISA Steel Ltd., located at Kalinganagar Industrial Complex, Bhubaneshwar, Orissa vide letter No J J-11011/33/2007-IA II(I) dated 12.06.2007, J-11011/1000/2007-IA II(I) dated 03.07.2008, J-11011/491/2009-IA.II (I) dated 28.10.2009, J-11011/1000/2007-IAII(I) dated 05.03.2011, J-11011/491/2009-IA.II (I) dated 26.02.2021, subject to implementation of the various conditions and environmental safeguards contained therein, and

2. WHEREAS, the project was monitored by the Regional Office of MoEF&CC at Bhubaneshwar on 20-21.09.2022. The report was submitted to the Ministry vide letter No. 101-255/EPE/274 dated 27.03.2023. The report has been examined by the Ministry and various non-compliances were observed.

3. WHEREAS, a letter seeking ATR/clarification on the observed non-compliance was issued to M/s VISA Steel Ltd. by Ministry vide letter dated 17.07.2023 for which M/s VISA Steel Ltd. submitted a response vide letter dated 25.07.2023.

WHEREAS, RO, Bhubaneshwar provided their observations on the Action Taken Report (ATR) submitted by M/s VISA Steel Ltd. vide letter No. 101-255/2022/EPE dated 15.01.2024. The report has been examined by the Ministry and it is observed that there is still substantive non-compliance of environmental conditions the same are as enlisted below:

**EC dated 12.06.2007:**

- i. Monitoring data of all the stack as per the consent order has not been furnished. **(Specific condition i)**
- ii. Online data for particulate matter exceeds the norms of 50 mg/Nm<sup>3</sup> n SAF-3. **(Specific Condition ii) & (Specific Condition ix)**
- iii. Pulse jet tyre bag filter in raw material unloading area yet to be provided at the storage yard. Online data exceeds the norm of 50mg/Nm<sup>3</sup> in SAE 3 &4 stack. **(Specific condition iii)**
- iv. TCLP analysis data has not been furnished. Landfill as per the condition yet to be constructed **(Specific Condition vi)**
- v. EC and Consent to Operate on different names **(General Condition ii)**
- vi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished. **(General condition No. iii)**
- vii. Proper collection arrangement for runoff water (garland drain) from open raw material storage yard and waste dump yet to be made (General Condition iv) & ( General Condition vi)

**EC dated 03.07.2008:**

- viii. SPM monitoring data has not been furnished **(Specific Condition iii.)**
- ix. Dust suppression or extraction arrangement at the raw material unloading area in the storage yard yet to be provided. **(Specific Condition iv &v)**
- x. Online monitoring system to all the stack as per the consent order yet to be provided. Metal recovered slag was found to be dumped inside and outside the premises on proposed road. **(Specific Condition xii)**
- xi. The details of consultation for Establishment of continuous Ambient air quality station has not been furnished **(General condition iv)**
- xii. Details regarding advertisement in newspaper has not been furnished. **(General condition xiii)**
- xiii. Details of the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work has not been furnished. **(General condition xiv)**

**EC dated 28.10.2009:**

- xiv. Online data for particulate matter exceeds the norms of 50 mg/Nm<sup>3</sup> SAF-3. **(Specific Condition i)**
- xv. Monitoring data yet to be uploaded on the website of the company. **(Specific Condition iii)**
- xvi. Arrangement for unloading of raw material with extraction or suppression yet not done **(Specific Condition v)**
- xvii. Ground water quality monitoring report has not been furnished **(Specific Condition ix)**
- xviii. Details regarding discharge of chromium from metal recovery unit as per the condition has not been furnished. **(Specific Condition x)**
- xix. Secured land fill as per the condition has not been observed. TCLP analysis data has not been furnished. **(Specific Condition xi)**
- xx. Ferro Chrome Production during 2021-22 exceeds the Limits. **(General condition ii)**
- xxi. Separation of runoff collection drains to raw water harvesting pond by permanent structure yet to be implemented. **(General condition vi)**

- xxii. Implementation status of Environmental protection measure mentioned in EIA/EMP has not been furnished (**General condition ix**)
- xxiii. Copy of clearance letter yet to be uploaded on the website. (**General condition xi, xiv & xii**)

**EC dated 05.03.2011:**

- xxiv. Ambient air quality as per NAAQS 2009 has not been furnished. (**Condition No. ii**)
- xxv. Environmental Statement has not been uploaded in the website of the company (**Condition No. iv**)

4. In the above context, your attention is drawn to provision of Section 5 of the Environment (Protection) Act, 1986 which is as reproduced below:

*"For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes power to direct-*

- a. *The closure, prohibition or regulation of any industry, operation or process; or*
- b. *Stoppage or regulation of the supply of electricity or water or any other service."*

5. Now, therefore, you are **directed to submit your response to the aforesaid non-compliances and explain as to why this Ministry should not take action against you under the provisions of Environment (Protection) Act, 1986 for the non-compliance of the environmental conditions mentioned above. You are also advised to submit your reply within 30 (Thirty) days of the receipt of this Notice failing which the Ministry will be constrained to initiate action, as deemed fit and appropriate under the provision of Section 5 of the Environment (protection) Act, 1986 and in the circumstances of the case, with or without any further notice to the Project. In your response, it may also be clearly stated whether a hearing is required by the project proponent before a final order is passed by this Ministry. Further, this Show Cause is without prejudice to any other legal action which may be taken against you.**

This issues with the approval of the Competent Authority.

**To,**

The Project Head,  
M/s Visa Steel Limited,  
Kalinga Industrial Complex,  
At/P.O. Jakhapura,  
Dist.Jajpur, Orissa--755026

**(Dr. Shruti Rai Bhardwaj)**  
**Director/Scientist 'F'**

**Copy to:**

1. Deputy Director General of Forests (C), Ministry of Env., Forest and Climate Change, Integrated Regional Office, A/3, Chandrasekharpur, Bhubaneswar – 751023.
2. The Member Secretary, State Pollution Control Board Odisha, Paribesh Bhawan, A/118, Nilakantha Nagar, Unit – VIII, Bhubaneswar – 751012, Odisha
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032.
4. Member Secretary, Industry-I sector, MoEF&CC, New Delhi-110003.



**(Dr. Shruti Rai Bhardwaj)**  
**Director/Scientist 'F'**



Sankar Pani &lt;sankarprasadpani@gmail.com&gt;

---

**SUPPLIMENTARY AFFIDAVIT IN OA 19 OF 2019**

1 message

**Sankar Pani** <sankarprasadpani@gmail.com>

Thu, Apr 25, 2024 at 2:24 PM

To: Office Vsalegal <office@vsalegal.in>, pbanerjeebihani@gmail.com, Surendra Kumar <surendra\_kr15@rediffmail.com>, Tarun Patnaik <tarun.patnaik87@gmail.com>, Anamika Pandey <legumjure@gmail.com>

Dear Sir/ Madam please find the copy of Supplimentary affidavit.

--

Sankar Prasad Pani, Environment Lawyer  
National Green Tribunal Kolkata & Orissa Highcourt  
Res-Plot No 2132/4814(B), Nageswar Tangi,  
Bhubaneswar, 751002  
Cell- 9437279278  
Skype- sankar.pani

**SUPPLIMENTary affidavit april 2024-merged.pdf**

4542K